NINETIETH REPORT

COMMITTEE ON GOVERNMENT ASSURANCES (2018-2019)

(SIXTEENTH LOK SABHA)

REVIEW OF PENDING ASSURANCES PERTAINING TO THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF SCHOOL EDUCATION AND LITERACY)

(Presented to Lok Sabha on 08 January, 2019)



LOK SABHA SECRETARIAT NEW DELHI

January, 2019/Pausha, 1940 (Saka)

CGA No. 340

Price: ₹61.00

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Published under Rule 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Fifteenth Edition) and Printed by the Manager, Government of India Press, Minto Road, New Delhi-110 002.

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES* (2018-2019)

Dr. Ramesh Pokhriyal 'Nishank' — Chairperson

MEMBERS

- 2. Shri Rajendra Agrawal
- 3. Shri Anto Antony
- 4. Shri Tariq Anwar
- 5. Shri E.T. Mohammed Basheer
- 6. Prof. (Dr.) Sugata Bose
- 7. Shri Naranbhai Bhikhabhai Kachhadiya
- 8. Shri Bahadur Singh Koli
- 9. Shri Prahlad Singh Patel
- 10. Shri A.T. Nana Patil
- 11. Shri C. R. Patil
- 12. Shri Sunil Kumar Singh
- 13. Shri K.C. Venugopal
- 14. Shri S.R. Vijayakumar
- 15. Vacant

SECRETARIAT

Shri N.C. Gupta — Joint Secretary
 Shri P.C. Tripathy — Director
 Shri S.L. Singh — Deputy Secretary

^{*}The Committee has been re-constituted w.e.f. 01 September, 2018 vide Para No. 7305 of Lok Sabha Bulletin Part-II dated 10 September, 2018.

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2. Shri P.C. Tripathy	_	Director
3. Shri S.L. Singh	_	Deputy Secretary

^{*} The Committee has been re-constituted w.e.f. 01 September, 2017 vide Para No. 5800 of Lok Sabha Bulletin Part-II dated 18 September, 2017.

^{**} Nominated to the Committee *vide* Para No. 6261 of Lok Sabha Bulletin Part-II dated 08 January, 2018 *vice* Shri P.K. Kunhalikutty resigned on 02 January, 2018.

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2018-19), having been authorized by the Committee to submit the Report on their behalf, present this Ninetieth Report (16th Lok Sabha) of the Committee on Government Assurances.

- 2. The Committee (2017-18) at their sitting held on 27 December, 2017 took oral evidence of the representatives of the Ministry of Human Resource Development (Department of School Education and Literacy) regarding some of the pending Assurances from the 10th Session of the 15th Lok Sabha to the 4th Session of the 16th Lok Sabha.
- 3. At their sitting held on 04 January, 2019 the Committee considered and adopted their Ninetieth Report.
 - 4. The Minutes of the aforesaid sittings of the Committee form part of this Report.
- 5. For facility of reference and convenience, the Observations and Recommendations of the Committee have been printed in bold letters in the Report.

New Delhi; 04 *January*, 2019 14 *Pausha*, 1940 (*Saka*) DR. RAMESH POKHRIYAL "NISHANK", Chairperson, Committee on Government Assurances.

REPORT

I. Introductory

The Committee on Government Assurances scrutinize the Assurances, promises, undertakings, etc., given by the Ministers from time to time on the floor of the House and report the extent to which such Assurances, promises, undertakings have been implemented. Once an Assurance has been given on the floor of the House, the same is required to be implemented within a period of three months. The Ministries/Departments of Government of India are under obligation to seek extension of time required beyond the prescribed period for fulfilment of the Assurance. Where a Ministry/Department are unable to implement an Assurance, that Ministry/Department are bound to request the Committee for dropping it. The Committee consider such requests and approve dropping, in case, they are convinced that grounds cited are justified. The Committee also examine whether the implementation of Assurances has taken place within the minimum time necessary for the purpose and the extent to which the Assurances have been implemented.

- 2. The Committee on Government Assurances (2009-10) took a policy decision to call the representatives of the various Ministries/Departments of the Government of India, in a phased manner, to review the pending Assurances, examine the reasons for pendency and analyze operation of the system prescribed in the Ministry/ Departments for dealing with Assurances. The Committee also decided to consider the quality of Assurances implemented by the Government.
- 3. The Committee on Government Assurances (2014-2015) decided to follow the well established and time tested procedure of calling the representatives of the Ministries/Departments of the Government of India, in a phased manner, and review the pending Assurances. The Committee took a step further and decided to call the representatives of the Ministry of Parliamentary Affairs also as all the Assurances are implemented through them.
- 4. In pursuance of the *ibid* decision, the Committee on Government Assurances (2017-18) called the representatives of the Ministry of Human Resource Development (Department of School Education and Literacy) and the Ministry of Parliamentary Affairs to render clarification with respect to delay in the implementation of 10 Assurances given during the period from the 10th Session of the 15th Lok Sabha to the 4th Session of the 16th Lok Sabha. The Committee examined the following 10 Assurances at their sitting held on 27.12.2017:—

Sl. No.	SQ/USQ No. & Date	Subject	
1.	USQ No. 237 dated 14.03.2012	Extension of RTE Act (Appendix-I)	

Sl. No.	SQ/USQ No. & Date	Subject
2.	USQ No. 4190 dated 02.05.2012	Vocational Education (Appendix-II)
3.	USQ No. 2985 dated 29.08.2012	Extension of RTE Act (Appendix-III)
4.	USQ No. 464 dated 27.02.2013	Registration of International Schools (Appendix-IV)
5.	USQ No. 611 dated 27.02.2013	Impact of CCE (Appendix-V)
6.	USQ No. 3807 dated 20.03.2013	Linguistic Minority Schools (Appendix-VI)
7.	USQ No. 3486 dated 12.02.2014	Amendment in RTE Act (Appendix-VII)
8.	USQ No. 3531 dated 12.02.2014	Innovation Centre in DIET (Appendix-VIII)
9.	USQ No. 2782 dated 10.12.2014	Education of Girls (Appendix-IX)
10.	USQ No. 2323 dated 11.03.2015	Extension of RTE Act (Appendix-X)

- 5. The Extracts from Manual of Practice and Procedure in the Government of India, Ministry of Parliamentary Affairs laying guidelines on the definition of an Assurance, the time limit for its fulfillment, dropping/deletion and extension, the procedure for fulfillment, etc., besides maintenance of Register of Assurances and periodical reviews to minimize delays in implementation of the Assurances are reproduced at Appendix-XI.
- 6. During oral evidence, the Committee enquired about the system of implementing/reviewing Assurances in the Ministry at the level of the Secretary or the Minister. Pointing out that the Ministry of Human Resource Development has 170 pending Assurances many of which were given way back in 2012, the Committee also desired to know the details and the periodicity of the review meetings and the level at which the regular meetings are held along with the outcome thereof. In reply the Secretary, Department of School Education and Literacy *inter-alia* stated as under:—

"First of all I am thankful to you. Our perpetual endeavor is to fulfil the Assurances in a timely manner. Various sittings have been conducted after 04.07.2010. Since there have been frequent changes at Minister's level and at the level of Chairperson, the matter has been held up for so long. In this context, an analysis has been done by me as well. Conventionally, our attempt

has been to conduct meetings at the level where decisions are to be taken. We have requested the Hon'ble Minister to conduct meetings in short spans so that whatever decisions are pending, the same can be expedited. Sometimes statements on ongoing schemes become an Assurance and since it is continuous in nature, we don't know how to implement it. Similarly sometimes we falter when we are required to collect the information from State Governments as various States do not furnish information well in time. However, I will personally make an endeavor to collect information from States. I have put before you all these issues as we are facing practical difficulties. We are trying our level best to resolve these matters. We want your guidance in this regard."

7. Subsequently, 4 Assurances mentioned at Sl. No. 1, 3, 7 and 10 have been implemented on 07.08.2018. Further, 3 Assurances mentioned at Sl. Nos. 2, 8 and 9 have since been implemented on 27.03.2018 and one Assurance mentioned at Sl. No. 5 has been implemented on 18.12.2018

Observations/Recommendations

8. The Committee note that out of the 10 pending Assurances pertaining to the Department of School Education and Literacy examined by them, 8 Assurances mentioned at Sl. Nos. 1, 2, 3, 5, 7, 8, 9 and 10 have since been fulfilled after a lapse of time ranging from more than 3 to 6 years while the Assurances mentioned at Sl. Nos. 4 and 6 have been pending for more than 5 years. The Secretary, Department of School Education and Literacy claimed that they conduct meetings to review Assurances and that fulfillment of certain Assurances depends upon furnishing of the requisite information by the States which many a time becomes a problem. From his submission, the Committee deduce that the system of review of pending Assurance in the Ministry is not effectively institutionalised and no effective regular review meetings have been conducted. In the considerd view of the Committee, unless and until positive results are forthcoming from the review meetings, their purpose would not be served and the Assurances would remain unfulfilled. As the utility, relevance and sanctity of Assurances are lost due to delay in their fulfilment, the Ministry need to overhaul and streamline their existing system to ensure that the issues are taken up with due seriousness and the proceedings are made result oriented with a view to avoiding delay in fulfilment of Assurances, particularly the pending Assurances. The Committee desire that the Department of School Education and Literacy should adopt a pro-active approach, make earnest efforts and scale up the level of co-ordination with all concerned including the Ministry of Parliamentary Affairs and other Ministries/Departments concerned whenever situation so warrants for early/timely implementation of pending Assurances.

II. Review of Pending Assurances pertaining to the Ministry of Human Resource Development (Department of School Education and Literacy)

9. In the succeeding paragraphs, the Committee deal with the two remaining pending Assurances pertaining to Ministry and critically examined by them.

A. Registration of International Schools

- 10. In reply to USQ No. 464 dated 27.02.2013 regarding 'Registration of International Schools' (Appendix-IV), it was stated that a policy on the regulation of international school affiliated with foreign boards and on the appointment of foreign teachers in such schools, is at present under the consideration of the Minsitry of Human Resource Development (MHRD).
- 11. During oral evidence, the Secretary, Department of School Education and Literacy apprised the position with regard to implementation of the Assurance as under:—
 - "Sir, I want to request you that this matter is a bit sensitive in nature and discussions have been going on in this matter at various levels as to what procedure should be adopted. Hence, the delay in the matter has happened. Decision in the matter cannot be taken at the empowered level since international commitments and international agencies are involved. Discussions are going on in the matter and I myself am involved in these discussions. Our endeavour would be to keep the issue private till a decision is arrived at any level. That is why we have not been able to convey anything in writing. We are sorry as a lot of time has been taken."
- 12. The Committee stressed that there should be uniform rules/laws for all educational institutions in the country irrespective of whether they come under national or foreign boards and all foreign boards have to ensure that their examination and curriculum have the approval/affirmation of our national board. To this, the Secretary, Department of School Education and Literacy deposed as under:—
 - "My predecessor had sufficiently examined and worked on this subject. You are absolutely right and I am equally concerned. Our endeavor would be to take a decision in the matter in a short time and positively before the next sitting of the Committee."
- 13. Pointing out that the institutions which are teaching/working in disagreement with what is prescribed in the National Policy should not be allowed to function in the country, the Committee desired to know the views of the Chairman, CBSE in the matter. She responded during evidence as under:—
 - "No Sir, I don't have anything to say."
- 14. In this regard, the Secretary, Department of School Education and Literacy further added as under:—
 - "Sir, everybody concurs with what you are saying. We will present this view before the decision making authorities."

Observations/Recommendations

15. The Committee are distressed to note that the Assurance given on the floor of the House in reply to USQ No. 464 dated 27.02.2013 regarding 'Registration of International Schools' has not been implemented even after a period of about 6 years and the issue still lingers on without any substantial progress. This Assurance basically relates to formulation of a policy on the regulation of international schools affiliated with foreign boards and the appointment of foreign teachers in such schools. The Committee have been informed that discussions on the subject have been going on at various levels of the Government but since the matter is sensitive in nature and involves international commitments/agencies, it is getting delayed. While acknowledging the complexities of the matter as it involves various countries with different educational systems and curricula, the Committee are of the opinion that the country cannot patronize on its soil any form of schools or curricula which is inimical to or which compromises its ethos, heritage and history as the same may act against the country's interest. Therefore, there is an imperative need for uniform rules/laws for all educational institutions in the country irrespective of whether they come under foreign or national Boards. A period of 5 years is too a long a period for taking a decision in this regard and it clearly shows lack of understanding and lackadaisical attitude of the Department in dealing with this crucial issue. The Committee expect the Department to accord utmost priority to the matter, make more serious efforts under a concrete action plan and find ways and means to better coordinate with all concerned so that the policy to regulate the functioning of international schools affiliated to foreign boards and appointment of foreign teachers in such schools could be formulated and the pending Assurance implemented without further delay. The Committee would like to be apprised of the initiatives taken and progress made in the matter.

B. Linguistic Minority Schools

16. In response to USQ No. 3807 dated 20.03.2013 regarding 'Linguistic Minority Schools' (Appendix-VI), an Assurance was given by the Ministry that the information sought which *inter-alia* includes the total number of linguistic minority schools in the country, the total number of such schools given Central Grants-in-aid in West Bengal and sufficiency of teacher-student ratio in these schools is being collected and will be laid on the Table of the House.

17. In their Status Note furnished in December 2017, the Department of School Education and Literacy apprised the position with regard to fulfilment of the Assurance as under:—

"As per Allocation of Business Rule 1961, the matter relating to linguistic. minority pertains to Ministry of Minority Affairs (M/o MA). Accordingly, this Department has requested to M/o MA to provide inputs/comments on the above noted question in February 2014, M/o MA *vide* their letter dated 11th June 2015 has informed that the M/o MA does not provide any grants-in-aid to the minority schools, as such, no information can be provided.

Further, M/o MA has also informed that requisite information on the subject matter may be obtained from the State Govt. and UTs, directly if required. Since February 2014, D/o S.E&L has repeatedly requested to SGs/UTs to provide inputs/ information on the subject matter for fulfillment of an Assurance in stipulated time. But the information is still awaited from SGs/UTs."

18. During oral evidence, the Secretary, Department of School Education and Literacy further elaborated in this regard as under:—

"We have got information from 17 States. We are making efforts. We will try to collect information from all the States and present it before the Committee before the next sitting of the Committee. We are fully dependent upon the State Governments in this regard."

19. The Committee while showing their concern over the issue asked the Ministry to communicate the dissatisfaction expressed by the Committee over non-furnishing of the requisite information by some of the States to the respective Education Secretaries and the Chief Secretaries. The Secretary, Department of School Education and Literacy responded during evidence as under:—

"As the meeting of the Committee on Government Assurance is confidential in nature, I wish to have your permission to show the Committee's displeasure t the Chief Secretaries of the defaulting States. We would also like to call then if need arises. With your permission, I would communicate your concerns them."

Observations/Recommendations

20. The Committee are concerned that the Assurance given in reply to USQ No. 3807 dated 20.03.2013 regarding "Linguistic Minority Schools" has not been implemented even after a lapse of more than five and half years. The Committee's examination has revealed that as per allocation of Business Rule, 1961, the matter relating to linguistic minority pertains to the Ministry of Minority Affairs. Accordingly, the Department of School Education and Literacy did request the Ministry of Minority Affairs to provide inputs in the matter but that was only in February 2014 i.e. after a delay of almost one year. Equally perturbing is that the Ministry of Minority Affairs responded after one year and four months in June 2015 informing that the requisite information may be obtained from the State/UT Governments directly. Thus, while the fulfilment of the Assurance depends upon furnishing of the requisite information by the State/UT Governments, the Department of School Education and Literacy and the Ministry of Minority Affairs did not act with agility and wasted precious time. The Department claimed that they have repeatedly been requesting the State/UT Governments to provide inputs/information on the subject but they have got such information from 17 States only and the information from other States/UTs is still awaited despite their various efforts. This is indicative of—(i) lackadaisical attitude and lapses in data maintenance/

management by the Government machinery in today's age of advanced IT and instant communication; (ii) abysmal failure in the coordination between the Department of School Equation and Literacy and the Ministry of Minority Affairs and their lack of commitment for implementing Parliamentary Assurance given on the floor of the House; and (iii) absence of a proper mechanism as well as inability of the Central Ministries/Departments to prevail upon them and make them fall in line. All these issues need to be attended to at the earliest. The Committee desire that the Department of School Education and Literacy should take up these issues at the highest level for finding solutions and putting in place an effective mechanism to avoid them in future. Further, the Department need to do intense self-introspection and sensitise their own officials to be more diligent and to overhaul the existing mechanism to ensure expeditious implementation of Assurances. The Committee would also like the Department to vigorously pursue the matter with the defaulting States/UT Governments. Further, the concern of the Committee over the issue should be brought to the notice of the State/UT Governments concerned. The Committee further urge upon the Department to make earnest efforts on these lines and ensure expeditious implementation of the Assurance.

III. Implementation Reports

21. As per the Statements of the Ministry of Parliamentary Affairs, Implementation Reports in respect of the Assurances given in reply to the following 08 USQs have since been laid on the Table of the House on the dates as mentioned against each:—

Sl. No	Sl. No. in the Table (Para No. 4)	SQ/USQ No. dated	Date of Implementation
(i)	Sl. No. 01	USQ No. 237 dated 14.03.2012 regarding 'Extension of RTE Act'	07.08.2018
(ii)	S1. No. 02	USQ No. 4190 dated 02.5.2012 regarding 'Vocational Education'	27.03.2018
(iii)	Sl. No. 03	USQ No. 2985 dated 29.08.2012 'Extension of RTE Act'	07.08.2018
(iv)	Sl. No. 05	USQ No. 611 dated 27.02.2013 regarding 'Impact of CCE'	18.12.2018
(v)	Sl. No. 07	USQ No. 3486 dated 12.02.2014 regarding 'Amendment in RTE Act'	g 07.08.2018
(vi)	Sl. No. 08	USQ No. 3531 dated 12.02.2014 regarding 'Innovation Centre in DIET'	g 27.03.2018
(vii)	Sl. No. 09	USQ No. 2782 dated 10.12.2014 regarding 'Education of Girls'	g 27.03.2018

Sl. No	Sl. No. in the Table (Para No. 4)	SQ/USQ No. dated	Date of Implementation
(viii)	Sl. No. 10	USQ No. 2323 dated 11.03.2015 regarding 'Extension of RTE Act'	9 07.08.2018

New delhi; 04 January, 2019 14 Pausha, 1940 (Saka) DR. RAMESH POKHRIYAL "NISHANK", Chairperson, Committee on Government Assurances.

APPENDIX I

GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOLEDUCATION & LITERACY LOK SABHA UNSTARRED QUESTION NO. 237 ANSWERED ON 14.3.2012

Extension of RTEAct

237. SHRIMATI J. SHANTHA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government is considering to provide Right to Free and Compulsory Education at secondary level in order to improve the education scenario;
 - (b) if so, the details thereof;
- (c) whether the Government is getting a code of conduct for teachers prepared through National Council for Teachers Education (NCTE);
 - (d) if so, the details thereof;
 - (e) whether the Government proposes to provide education through media;
 - (f) if so, the details thereof;
- (g) whether the scheme of providing Mid-Day-Meal in private schools is also under consideration; and
 - (h) if so, the details thereof?

ANSWER

THE MINISTER FOR STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI): (a) & (b) The Central Advisory Board of Education (CABE) in its 58th Meeting held on 7th June, 2011 had recommended the extension of the RTE Act to the secondary stage of education. The Government has constituted a CABE Committee under the chairpersonship of DR. D. Purandeswari, Minister of State for Human Resource Development to formulate the draft legislation and estimate the requirement of funds for extension of the Right of Children to Free and Compulsory Education (RTE) Act 2009 to the secondary level.

(c) & (d) The National Council for Teacher Education (NCTE) had developed a Code of Professional Ethics for Teachers in December 2010 in consultation with the Education Secretaries of States and representatives of All India Primary and

Secondary Teachers' Federations. The same was circulated to the States/UTs, School Managements including KVS/NVS as an advisory for adoption/adaptation by them.

- (e) & (f) Education through audio-visual mode in TV and radio is imparted by Indira Gandhi National Open University (IGNOU) Central Institute of Educational Technology (CIET), State Institutes of Educational Technology (SIET), National Institute of Open Schooling, etc. in different languages, including programmes such as Gyan Darshan, Gyan Vani and interactive programmes through EDUSAT facility.
- (g) & (h) The working Group on Elementary Education & Literacy for the 12th Five Year Plan (2012-17) has recommended extention of Mid Day Meal (MDM) Scheme to the children studying in the private unaided schools in Scheduled Tribe and Scheduled Caste concentration districts in a phased manner.

APPENDIX II

GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT LOK SABHA UNSTARRED QUESTION NO. 4190 ANSWERED ON. 02.05.2012

Vocational Education

4190. SHRI JAYARAM PANGI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether any proposals have been received in view of the rapid industrialization in the States requiring strengthening of vocational education programme to meet the critical needs of skilled manpower;
- (b) if so, the number of proposals received from the State Governments in this regard, State-wise;
- (c) Whether any proposal from the State Government of Odisha is pending for setting up of 100 new Vocational Junior Colleges and strengthening of the existing Colleges:
 - (d) if so, the present status of the proposal; and
- (e) the time by which the proposal is likely to be approved to meet the acute shortfall of skilled manpower in Odisha?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D PURANDESWARI): (a) & (b) Yes Sir, Proposals were received under the revised Centrally Sponsored Scheme "Vocationalisation of Higher Secondary Education" from Governments of Haryana, Kerala, West Bengal, Assam, Bihar, Mizoram and Odisha for the year 2011-12.

(c) to (e) A proposal from Government of Odisha for establishing new Government Vocational Junior Colleges and strengthening of existing GVJCS was considered by the Project Approval Board of the scheme. The State Government was requested to revise the proposal as per guidelines of the scheme. The revised proposal has not been received from Government of Odisha.

APPENDIX III

GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOL EDUCATION & LITERACY LOK SABHA UNSTARRED QUESTION NO. 2985 ANSWERED ON 29.08.2012

Extension of RTE Act

2985. SHRI K.C. SINGH 'BABA': SHRI JAI PRAKASH AGARWAL: SHRI KODIKKUNNIL SURESH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether a proposal has been received for bringing pre-school learning under the preview of the Right of Children to Free and Compulsory Education (RTE) Act, 2009;
 - (b) if so, the reaction of the Government thereto;
- (c) whether the Government proposes to extend the RTE $\mbox{\sc Act}$ to the secondary level;
- (d) if so, the details thereof along with the extent of funds required for the purpose;
- (e) whether the Government is also considering to include private educational institutions under the Act;
 - (f) if so, the details thereof;
- (g) the increase in enrolment noticed after implementation of the Act, State/ Union Territory-wise; and
- (h) the number of primary and middle level schools, teachers and employees required for smooth implementation of the Act, State-wise?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI): (a) to (d) A Committee of the Central Advisory Board of Education (CABE) has been constituted under the chairpersonship of Minister of State for Human Resource Development to prepare

a draft Legislation for bringing pre-school and secondary education under the Right of Children to Free and Compulsory Education (RTE) Act and to prepare detailed financial estimates for such inclusion.

- (e) & (f) Private School imparting elementary education are included under the RTE Act .
- (g) The National University of Educational Planning Administration (NUEPA) collects annual draft on different parameters of Elementary Education through District Information System for Education (DISE). As per DISE 2010-11 and 2011-12 the enrolment at schools is enclosed at Annexure-1
- (h) Section 6 of the RTE Act provides that the appropriate Government and local authority shall establish within such area or limits of neighbourhood as may be prescribed, a school, where it is not established, within a period of three years. Schools whether primary or upper primary would be set up by the appropriate Government as per their requirement and geographical conditions. The number of teachers required is given at Annexure-2

Annexure I State-Wise Enrolment of children in elementary grades

State/UT	2010-11	2011-12
A & N Island	53353	53332
Andhra Pradesh	11272063	11251101
Arunachal Pradesh	332065	341311
Assam	5822163	5760967
Bihar	19974702	20852093
Chandigarh	149002	156869
Chhattisgarh	4637444	4742902
D & N Haveli	59064	59994
Daman & Diu	26143	26459
Delhi	2710483	2818457
Goa	181923	186005
Gujarat	8147024	8376967
Haryana	3475846	3724481
Himachal Pradesh	1035627	1005942
Jammu & Kashmir	1998138	1908230
Jharkhand	6840744	6660259
Karnataka	7670492	8424857
Kerala	3438905	3819863

State/UT	2010-11	2011-12
Lakshadweep	10285	10165
Madhya Pradesh	15493689	15317828
Mahatrashtra	16081769	16185891
Manipur	503682	508064
Meghalaya	660129	705616
Mizoram	235327	258653
Nagaland	411383	414405
Orissa	6556425	6520130
Puducherry	182627	180992
Punjab	3964427	3989063
Rajasthan	12003827	12397172
Sikkim	126542	125618
Tamil Nadu	9797264	9776252
Tripura	610098	603580
Uttar Pradesh	32019087	35404745
Uttarakhand	1638492	1658918
West Bengal	14931765	14827957
All States	193051999	199055138

 $\label{eq:local_equation} Annexure-II$ Total requirements of teachers for Primary School and Upper Primary School

								Upper Primary	rimary				
SI.	SI. States/UTs	Primary	School —	Minimum	No. of Su	Minimum No. of Subject Specific required	fic required			Par	Part-time instructor	ructor	
No.		Teacher Head Teach	Head Teacher	Science & Maths	Social Studies	Language	Total teacher required	Head Teacher	Total Teacher+ Head	Art Health & Education Physical Educ.	Health & Physical Educ.	Work Education	Total Part- time
-	c	"	4	v	٠	1	ox	0	0	=	1	- 1	Instructor 1.4
- -	A sedomon O. Nicoton		+ 2	5 6	2 6	- 6	0 2	C	1172	52	21 2	C1 C3	+ 021
<u>-</u>	Andaman & Inicobar Island	911	31	4/ c	5 / C	4 / C	7711	cc	0/11	c c	S C	cc	961
2.	2. Andhra Pradesh	179342	4301	43036	19074	42153	42153 104263	25	104288	7502	7502	7502	22506
3.	3. Arunachal Pradesh	7937	225	1286	1286	1294	3866	259	4125	249	249	249	747
4.	Assam	115111	4689	22554	22554	22554	67662	3268	70930	3268	3268	3268	9804
5.	Bihar	427146	46636	50216	49300	48662	48662 148178	16893	165071	16893	16893	16893	50679
9.	Chandigarh	1606	102	1096	1096	1096	3288	06	3378	06	06	06	270
7.	Chhattisgarh	99113	3160	16963	16332	16424	49719	5038	54757	5038	5038	5038	15114
8.	Dadra & Nagar Haveli	1048	51	165	131	226	522	09	582	09	09	09	180
9.	Daman & Diu	281	19	99	56	55	177	20	197	20	20	20	09
10.	Delhi	26848	1932	5923	5923	5923	17769	0	17769	984	984	984	2952
11.	Goa	2068	22	191	191	191	573	54	627	53	53	53	159
12.	Gujarat	139726	10038	28221	28221	28221	84663	7692	92355	7692	7692	7692	23076
13.	Haryana	44360	3484	8349	8345	8337	25031	685	25716	2972	2972	2972	8916
14.	14. Himachal Pradesh	23787	87	5117	4689	4495	14301	778	15079	778	778	778	2334
15.	15. Jammu & Kashmir	56165					40409		40409				0
16.	16. Jharkhand	136570	3575	19841	18852	18429	57122	5026	62148	51111	51111	51111	15333

_	2	3	4	5	9	7	∞	6	10	111	12	13	14
17.	Karnataka	128967	112	23990	4114	23256	51360	9451	60811	3223	3223	3223	6996
18.	Kerala	17474	1121	2960	5955	6268	18183	1370	19553	1363	1358	1339	4060
19.	Lakshadweep	368	I	I	I	I	305	I	305	I	I	I	0
20.	Madhya Pradesh	259330	8639	37634	35646	40293 113573	113573	13718 127291	127291	13718	13718	13718	41154
21.	Maharashtra	179909	7465	23849	23849	23849	71547	6215	77762	6215	6215	6215	18645
22.	Manipur	7905	526	1056	1056	1056	3168	96	3264	96	96	96	288
23.	Meghalaya	12926	115	2713	2713	2713	8139	133	8272	133	133	149	415
24.	Mizoram	3848	50	805	803	803	2411	87	2498	8.7	8.7	8.7	261
25.	Nagaland	5310	223	1105	1105	1105	3315	200	3515	202	202	202	909
26.	Orissa	150453	4172	24290	24290	18297	22899	4098	70975	4098	4098	4098	12294
27.	Puducherry	1192	52	544	298	544	1386	130	1516	130	130	130	390
28.	Punjab	45508	2258	11177	11177	11177	33531	2984	36515	2984	2984	2984	8952
29.	Rajasthan	190057	4034	27453	27453	27453	82359	1982	84341	1982	1982	1982	5946
30.	Sikkim	2022	107	253	253	253	759	124	883	113	113	113	339
31.	Tamil Nadu	92040	2787	18954	18954	18954	56862	5444	62306	5444	5444	5444	16332
32.		12984	531	2604	2601	2598	7803	761	8564	761	761	761	2283
33.	Uttar Pradesh	454345	31837	55138	54955	55401 165494	165494	14167	179661	14167	14167	14167	42501
34.	Uttarakhand	30172	554	5446	5202	5095	15743	167	16510	820	780	998	2466
35.	West Bengal	255858	14112	60521	60521	60521	181563	111197	192760	0	0	0	0

Note:

1. In case of Lakshadweep the total sanction post for primary & upper primary is 368 and 305 respectively which is sufficient. Details of requirement of Part-time instructor are still awaited from state.

2. In case of Jammu & Kashmir the total sanction post is 56165 & 40409 for primary and upper primary school respectively. RTE is not applicable in J&K.

APPENDIX IV

GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOLEDUCATION & LITERACY LOK SABHA UNSTARRED QUESTION NO. 464 ANSWERED ON 27.02.2013

Registration of International Schools

464. SHRI BADRI RAM JAKHAR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Union Government has taken a decision to regulate the international schools in India and is considering to set up a mechanism for their registration;
 - (b) if so, the State-wise details thereof;
 - (c) whether the stakeholders in this regard have taken any decision;
 - (d) if so, the details thereof;
- (e) whether there is no clear cut policy with regard to their affiliation with foreign boards or the appointment of foreign teachers in these schools; and
 - (f) if so, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (f) A policy on the regulation of international schools affiliated with foreign boards and on the appointment of foreign teachers in such schools, is at present under the consideration of the Ministry of Human Resource Development (MHRD).

APPENDIX V

GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOLEDUCATION & LITERACY LOK SABHA UNSTARRED QUESTION NO. 611 ANSWERED ON 27.02.2013

Impact of CCE

611. SHRI RAKESH SINGH:
SHRI GAJANAN D. BABAR:
SHRI DHARMENDRA YADAV:
SHRI ADHALRAO PATIL SHIVAJI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Kendriya Vidyalayas have voiced concerns about the impact of Continuous and Comprehensive Evaluation (CCE) format of assessment and the no-detention policy, ushered in by the Right to Education Act, on learning levels of students;
- (b) if so, whether it is a fact that with the CCE and no-detention policy in place it is challenging to ensure minimum learning levels of students;
 - (c) if so, the details thereof;
- (d) whether several States had argued that not failing students as a matter of policy was affecting quality and must be reviewed;
 - (e) if so, the reaction of the Government thereto; and
 - (f) the steps taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) No, Madam.

- (b) & (c) Do not arise.
- (d) to (f) A committee of the Central Advisory Board of Education has been constituted to examine the provisions of Continuous and Comprehensive Evaluation (CCE) in the context of the no-detention policy under the Right to Education Act.

APPENDIX VI

GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOLEDUCATION & LITERACY LOK SABHA UNSTARRED QUESTION NO. 3807 ANSWERED ON 20.03.2013

Linguistic Minority Schools

3807. SHRI NARAHARI MAHATO: SHRI NRIPENDRA NATH ROY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the total number of linguistic minority schools in the country including West Bengal;
- (b) the total number of such schools given Central Grants-in-aid in West Bengal during the last three years and the teacher student ratio therein;
 - (c) whether the teacher-student ratio is sufficient in these schools; and
 - (d) if not, the steps taken/being taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) to (d) The information sought is being collected and will be laid on the Table of the House.

APPENDIX VII

GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOLEDUCATION & LITERACY LOK SABHA UNSTARRED QUESTION NO. 3486 ANSWERED ON 12.02. 2014

Amendment in RTEAct

3486. SHRI BHARTRUHARI MAHTAB:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the High Court of Delhi has advised the Government to consider the applicability of RTE Act to the nursery classes as well in the recent past;
 - (b) if so, the details thereof along with the reaction of the Government thereto;
- (c) whether the Government proposes to amend the law and bring the nursery education under the ambit of RTE Act;
- (d) if so, the details thereof along with the time by which such proposed legislation is likely to be introduced by the Government;
 - (e) if not, the reason therefor; and
- (f) the other steps taken/being taken by the Government to keep a check on teaching shops in order to provide equal opportunity to the deserving children?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHITHAROOR): (a) to (f) Yes, Madam, the High Court of Delhi while disposing the Writ Petition No. 8533/2010 filed by Social Jurist *Vs.* Government of NCT of Delhi and Others has observed that 'it is the right time for the Government to consider the applicability of the Right to Education Act to the nursery classes as well, as in many of the States admissions are made right from the nursery classes and the children so admitted are automatically allowed to continue from Class-I. In that sense, the provision of Section 13 would be rendered meaningless in so far as it prohibits screening procedure at the time of selection'.

A Central Advisory Board of Education (CABE) sub-committee under the chairpersonship of Minister of State, HRD, has been setup to consider the extension of RTE Act, 2009 to pre-primary classes. The deliberations of the sub-committee have not been finalized yet.

The RTE Act, 2009 also provides for the setting up of local grievance-redressal fora and also for a State Commission for the Protection of Child Rights (SCPCR) for the redressal of grievances of children with regard to elementary education.

APPENDIX VIII

GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENTOF SCHOOLEDUCATION & LITERACY LOK SABHA UNSTARRED QUESTION NO. 3531 ANSWERED ON 12.02, 2014

Innovation Centre in DIET

3531 SHRI P.T. THOMAS:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the National Innovation Council has proposed for creation of an Innovation Centre in each District Institute of Education and Training (DIET) in the country; and

(b) if so, the details and the present status thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR): (a) & (b) Yes Madam, the National Innovation Council has proposed the creation of an Innovation Centre in each District Institute of Education and Training (DIET) by tapping local creative talent for the DIETs. Under the Scheme of Teacher Education (June 2012), the DIETs have been given the mandate to function as a hub of educational value through a vibrant resource centre and a centre for teacher learning at the district level by using the local language, building competencies and integrating use of educational technologies for facilitating the processes of maintaining and disseminating knowledge and skills. The DIETs are also involved in innovative works as embedded in the National Curriculum Framework to encourage creativity in children and the way they are taught. The use of ICT in Classroom teaching is also being encouraged to ensure that learning in DIETs becomes a more interactive and participatory process.

The Centrally Sponsored Scheme of Teacher Education provides funds to meet the demands of DIETs for these initiatives.

APPENDIX IX

GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOLEDUCATION & LITERACY LOK SABHA UNSTARRED QUESTION NO. 2782 ANSWERED ON 10.12.2014

Education of Girls

2782. SHIRI KANWAR SINGH TANWAR: SHRI NARANBHAI KACHHADIYA: SHRIMATI JYOTI DHURVE: SHRI P.C. MOHAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has assessed the standard of education of girls in the country particularly girls belonging to the dalit communities;
 - (b) if so, the details thereof;
- (c) the measures taken by the Government for improving the education of girls during the last three years;
- (d) the total funds sanctioned/released/spent during the said period, Statewise; and
 - (e) the result achieved in this regard so far?

ANSWER

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI): (a) & (b) The National Council for Educational Research and Training (NCERT) conducts a National Achievement Survey to assess the learning level of children, including girls from dalit communities, for classes III, V & VIII. The survey has shown that the average pupil achievement levels have increased, even though overall achievement is low.

(c) to (e) To encourage the participation of all girls, including dalit girls, at elementary level, the Sarva Shiksha Abhiyan (SSA) provides for the opening of schools in the neighbourhood to make access easier for girls, the appointment of additional teachers including women teachers, free textbooks, free uniforms, separate toilets for girls, teachers' sensitization programmes to promote girls participation, gender-sensitive teaching learning materials including textbooks and the scheme

of Kasturba Gandhi Balika Vidyalayas as residential upper primary schools for girls belonging to SC/ST/Minority Communities, BPL families and girls in difficult circumstances.

Under the Rashtriya Madyamik Shiksha Abhiyan (RMSA) interventions to promote girls participation in secondary schools include the opening of new schools, the strengthening of existing schools, the appointment of teachers, the construction of residential quarters for teachers in remote/hilly areas, hostel facilities for girls, teacher sensitization programmes and separate toilet blocks for girls. In addition, the National Scheme of Incentive to Girls for Secondary Education (NSIGSE), exemption from paying tuition fee in Kendriya Vidyalayas, and 33% reservation for girls in Navodaya Vidyalayas, are also being implemented.

The funds released and expenditure incurred under the SSA and the RMSA programmes including the interventions for promotion of girls' education is at Annexure.

The enrolment of girls has been steadily increasing and the dropout rates declining at all stages of education. As per Unified District Information System for Education (U-DISE) 2013-14, the Gross Enrolment Ratio for girls is 102.65% at primary level, 92.75% at upper primary level, 76.47% at secondary level and 51.58% at higher secondary level. The average Annual Drop-out Rate for girls is 4.66% at primary level, 4.01% at upper primary level and 14.54% at secondary level. Similarly the Transition Rate of girls from primary to upper primary level is 89.76%, from elementary to secondary level is 89.68% and from secondary to higher secondary level is 69.30%.

Funds Released and Expenditure incurred during 2011-12 to 2013-14 under SSA $\,$

ANNEXURE

(₹in lakhs)

SI. No.	Name of the State	20	2011-12	26	2012-13	201	2013-14
		Releases	Expenditure	Releases	Expenditure	Releases	Expenditure
1.	Andhra Pradesh	183551.72	337247.68	141049.46	255233.50	174715.39	281301.52
2.	Arunachal Pradesh	23880.1	26705.67	43764.67	47581.03	19261.85	27951.01
3.	Assam	106921.15	124930.52	130881.60	158075.47	131820.73	111710.54
4.	Bihar	185108.2	408963.04	275462.25	537009.15	261013.11	464515.23
5.	Chhattisgarh	69870.22	133902.11	85015.73	158992.40	76699.64	140262.60
.9	Goa	1079.14	1934.35	1013.04	1729.03	1333.57	2122.60
7.	Gujarat	88027.79	141781.07	113918.08	223362.25	80559.63	110874.10
8.	Haryana	40461.41	77193.8	33810.35	70379.94	35088.42	62677.23
9.	Himachal Pradesh	14192.78	25196.78	10737.30	25308.45	11453.10	19799.95
10.	Jammu & Kashmir	30070.5	104733.46	50805.85	88218.34	89143.50	111710.53
111.	Jharkhand	57903.46	117232.77	56183.87	174457.09	45010.71	81742.33
12.	Karnataka	62788.35	124995.76	68450.58	154767.20	65371.33	91639.05
13.	Kerala	17021.85	26046.45	13449.14	42970.40	20800.66	40560.00
14.	Madhya Pradesh	190427.12	342831.85	135343.30	326932.33	200408.56	342673.13
15.	Maharashtra	117962.58	181066.45	106854.62	159280.35	65653.65	103800.01
16.	Manipur	3940.55	8389.53	17362.44	11869.47	13193.93	21941.80
17.	Meghalaya	14410.6	19782.59	18670.78	21572.59	28340.86	32342.29

18.	Mizoram	10814.05	14084.57	15317.60	16364.23	10657.69	12842.05
19.	Nagaland	9798.33	10315.05	11231.95	12941.93	15803.02	17151.36
20.	Odisha	92719.98	162570.06	104307.62	184811.77	73956.08	108390.20
21.	Punjab	48112.44	64703.06	49472.68	80968.62	38323.72	64292.06
22.	Rajasthan	148580.86	313064.4	153520.11	335718.89	242488.70	354100.45
23.	Sikkim	4022.84	4453.04	2693.85	3837.20	4195.08	4551.71
24.	Tamil Nadu	68141.96	116817.5	71637.13	110294.21	96827.48	178541.12
25.	Telangana	0.00	0.00	0.00	0.00	0.00	0.00
26.	Tripura	17493.76	24263.63	12010.11	14602.61	15991.09	19083.48
27.	Uttar Pradesh	263682.61	515804.16	375476.26	681527.15	466698.04	848713.69
28.	Uttarakhand	20892.49	39936.44	17941.10	39452.84	22043.51	36494.51
29.	West Bengal	177652.74	298627.19	258056.58	455294.32	153196.42	284664.48
30.	A & N Islands	907.36	1606.37	1089.28	1720.26	612.35	733.46
31.	Chandigarh	1611.21	3301.27	1772.64	2021.22	3009.26	5179.60
32.	Dadra & N. Haveli	564.35	796.36	652.76	1508.76	927.19	1200.73
33.	Daman & Diu	257.06	485.42	433.12	568.51	145.54	365.43
34.	Delhi	3783.29	8008.74	4293.24	7882.29	8322.82	10211.77
35.	Lakshadweep	127.86	363.28	57.62	228.50	0.00	183.84
36.	Puduchery	757.62	1275.5	918.91	1232.44	443.19	428.13
	Total	2077538.33	3783409.92	2383655.62	4408714.74	2473509.82	3994752.29

Note: Expenditure is shown above against receipts from Central release, State share release Finance Commission Award and Miscellaneous incomes if any.

ANNEXURE Funds Released and Expenditure incurred during 2011-12 to 2013-14 under RMSA

(₹in crore)

SI. No.	SI. No. Name of the State	20	2011-12	2	2012-13	201	2013-14
		Releases	Expenditure	Releases	Expenditure	Releases	Expenditure
1.	Andhra Pradesh	1.05	1.04	0.67	69.0	0.00	0.86
2.	Arunachal Pradesh	328.32	225.45	354.65	328.31	198.69	184.06
3.	Assam	20.24	26.71	24.37	10.83	0.00	19.57
4.	Bihar	83.46	17.54	128.32	25.72	70.62	50.36
5.	Chhattisgarh	23.50	26.67	137.656	26.37	09	75.29
.9	Goa	2.35	1.21	0.70	1.05	0.22	0.08
7.	Gujarat	344.69	33.92	308.98	242.77	176.18	412.81
8.	Haryana	1.26	0.38	0.45	0.74	0.36	2.04
9.	Himachal Pradesh	1.29	1.11	0.55	0.74	1.80	0.30
10.	Jammu & Kashmir	3.97	0.02	0.00	0.03	4.43	0.00
111.	Jharkhand	3.12	0.24	0.00	1.36	0.00	0.28
12.	Karnataka	15.25	16.80	82.05	21.08	0.00	69.02
13.	Kerala	175.56	88.85	101.12	89.43	62.0427	45.07
14.	Madhya Pradesh	57.66	19.76	20.36	42.90	194.08	22.79
15.	Maharashtra	96.36	36.64	109.36	26.49	135.78	117.19
16.	Manipur	17.94	7.99	0.00	4.69	118.83	60.86
17.	Meghalaya	48.90	76.06	56.42	72.37	128.83	112.41

18.	Mizoram	19.10	9.01	15.27	19.92	17.19	27.12
19.	Nagaland	0.74	0.02	0.00	0.01	0.00	0.00
20.	Odisha	242.39	347.01	461.23	571.72	495.98	258.08
21.	Punjab	73.99	10.28	9.85	11.89	7.68	10.25
22.	Rajasthan	38.13	13.98	43.01	48.08	31.29	15.28
23.	Sikkim	12.39	0.87	1.60	2.54	0.00	0.42
24.	Tamil Nadu	36.23	50.99	63.92	48.86	29.39	34.05
25.	Telangana	28.26	13.82	16.62	22.34	5.06	0.00
26.	Tripura	128.87	30.11	215.43	50.11	257.54	334.91
27.	Uttar Pradesh	1.96	5.23	0.72	1.40	7.17	1.25
28.	Uttarakhand	89.40	196.31	258.44	146.04	23.83	97.28
29.	West Bengal	146.89	1.79	87.0395	2.06	267.14	39.44
30.	A & N Islands	6.92	5.38	0.25	6.74	0.00	0.73
31.	Chandigarh	197.19	203.11	276.14	278.81	157.75	80.15
32.	Dadra & N. Haveli	0	0.00	0.00	0.00	00.00	0.00
33.	Daman & Diu	7.23	23.81	70.18	8.22	3.52	28.56
34.	Delhi	204.48	122.55	220.87	205.76	96.80	168.40
35.	Lakshadweep	34.07	63.05	96.64	82.17	13.18	125.78
36.	Puduchery	2.74	0.59	0.00	0.57	0.00	90.0
	Total	2495.90	1678.27	3162.85	2402.84	2565.39	5103.57

Note: Expenditure is shown above against receipts from Central release, State share release, Finance Commission Award and Miscellaneous incomes, if any.

APPENDIX X

GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOLEDUCATION & LITERACY LOK SABHA UNSTARRED QUESTION NO. 2323 ANSWERED ON 11.03.2015

Extension of RTEAct

2323. SHRI. A.T. NANA PATIL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the committee set up on the subject of extension of the RTE Act, 2009, to pre-school Education and Secondary Education has since submitted its report;
- (b) if so, the details of the recommendations made by the committee and the action taken by the Government thereon; and
- (c) if not, the time by which the committee is likely to give its recommendations?

ANSWER

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (c) The Committee set up on the subject of extension of RTE Act, 2009 to pre-school education and Secondary Education further Constituted two Drafting committees on Extension of RTE Act to pre-school and on Extension of RTE 2009 to Secondary Education. The Drafting Committees have conducted several meetings but have not submitted their report.

APPENDIX XI

(vide para 5 of the Report)

Extracts from Manual of Practice and Procedure in the Government of India, Ministry of Parliamentary Affairs, New Delhi

Definition

- **8.1** During the course of reply given to a question or a discussion, if a Minister gives an undertaking which involves further action on the part of the Government in reporting back to the House, it is called an 'assurance'. Standard list of such expressions which normally constitute Assurances and as approved by the Committees on Government Assurances of the Lok Sabha and the Rajya Sabha, is given at Annex 3. As Assurances are required to be implemented within a specified time limit, care should be taken by all concerned while drafting replies to the questions to restrict the use of these expressions only to those occasions when it is clearly intended to give an assurance in these terms.
- **8.2** When an assurance is given by a Minister or when the Presiding Officer directs the Government to furnish information to the House, it is extracted by the Ministry of Parliamentary Affairs form the relevant proceedings and communicated to the department concerned normally within 10 working days of the date on which it is given.

Deletion from the list of Assurances

- **8.3.1** If the administrative department has any objection to treating such a statement as an assurance or finds that it would not be in the public interest to fulfil it, it may write to the Lok/Rajya Sabha Secretariat direct with a copy to the Ministry of Parliamentary Affairs within a week of the receipt of such communication for getting it deleted from the list of Assurances. Such action will require prior approval of the Minister.
- **8.3.2** Departments should make request for dropping of Assurances immediately on receipt of statement of Assurances from the Ministry of Parliamentary Affairs and only in rare cases where they are fully convinced that the Assurances could not be implemented under any circumstances and there is no option left with them but to make a request for dropping. Such requests should have

the approval of their Minister and this fact should be indicated in their communication containing the request. If such a request is made towards the end of the stipulated period of three months, then it should invariably be accompanied with a request for extension of time. The department should continue to seek extension of time till a decision of the Committee on Government Assurances is received by them. Copy of the above communications should be simultaneously endorsed to the Ministry of Parliamentary Affairs.

Time limit for fulfilling an assurance

8.4.1 An assurance given in either House is required to be fulfilled within a period of three months from the date of the assurance. This time limit has to be strictly observed.

Extension of time for fulfilling an assurance

8.4.2 If the department finds that it is not possible to fulfil the assurance within the stipulated period of three months or within the period of extension already granted, it may seek further extension of time direct from the respective Committee on Government Assurances under intimation to the Ministry of Parliamentary Affairs as soon as the need for such extension becomes apparent, indicating the reasons for delay and the probable additional time required. Such a communication should be issued with the approval of the Minister.

Registers of Assurances

- **8.5.1** The particulars of every assurance will be entered by the Parliament Unit of the department concerned in a register as at *Annex* 4 after which the assurance will be passed on to the concerned section.
- **8.5.2** Even ahead of the receipt of communication from the Ministry of Parliamentary Affairs, the section concerned should take prompt action to fulfil such Assurances and keep a watch thereon in a register as at *Annexure* 5.
- **8.5.3** The registers referred to in paras 8.5.1 and 8.5.2 will be maintained separately for the Lok Sabha and the Rajya Sabha Assurances, entries therein being made sessionwise.

Role of Section Officer and Branch Officer

- **8.6.1** The Section Officer incharge of the concerned section will:
- (a) scrutinise the registers once a week;
- (b) ensure that necesary follow-up action is taken without any delay whatsoever;

- (c) submit the registers to the branch officer every fortnight if the House concerned is in session and once a month otherwise, drawing his special attention to Assurances which are not likely to be implemented within the period of three months; and
- (d) review of pending Assurances should be undertaken periodically at the highest level in order to minimise the delay in implementing the Assurances.
- **8.6.2** The branch officer will likewise keep his higher officer and Minister informed of the progress made in the implementation of Assurances, drawing their special attention to the causes of delay.

Procedure for fulfilment of an assurance

- **8.7.1** Every effort should be made to fulfil the assurance within the prescribed period. In case only part of the information is available and collection of the remaining information would involve considerable time, an implementation report containing the available information should be supplied to the Ministry of Parliamentary Affairs in part scrutinize of the assurance, within the prescribed time limit. However, efforts should continue to be made for expeditious collection of the remaining information for complete implementation of the assurance at the earliest.
- **8.7.2** Information to be supplied in partial or complete fulfilment of an assurance should be approved by the Minister concerned and 15 copies thereof (bilingual) in the prescribed proforma as at *Annex* 6, together with its enclosures, along with one copy each in Hindi and English duly authenticated by the officer forwarding the implementation report, should be sent to the Ministry of Parliamentary Affairs. If, however, the information being furnished is in response to an assurance given in reply to a question etc., asked for by more than one member, an additional copy of the completed proforma (both in Hindi and English) should be furnished in respect of each additional member. A copy of this communication should be endorsed to the Parliament Unit for completing column 7 of its register.
- **8.7.3** The Implementation reports should be sent to the Ministry of the Parliamentary Affairs and not to the Lok/Rajya Sabha Secretariat. No advance copies of the implementation reports are to be endorsed to the Lok/Rajya Sabha Secretariat either.

Laying of the implementation report on the Table of the House

8.8 The Ministry of Parliamentary Affairs, after a scrutiny of the implementation report, will arrange to lay it on the Table of the House concerned. A copy of the statement, as laid on the Table, will be forwarded by the Ministry of Parliamentary Affairs to the member as well as the department concerned. The Parliament Unit of the department concerned and the concerned section will, on the basis of this statement, make a suitable entry in their registers.

Obligation to lay a paper on the Table of the House *vis-a-vis* assurance on the same subject

8.9 Where there is an obligation to lay any paper (rule/ order/notification, etc.) on the Table of the House and for which an assurance has also been given, it will be laid on the Table, in the first instance, in fulfilment of the obligation, independent of the assurance given. After this is done, a report in formal implementation of the assurance indicating the date on which the paper was laid on the Table will be sent to the Ministry of Parliamentary Affairs in the prescribed proforma (*Annex* 6) in the manner already described in para 8.7.2.

Committees on Government Assurances LSR 323, 324 RSR 211-A **8.10** Each House of Parliament has a Committee on Government Assurances nominated by the Speaker/ Chairman. It scrutinized the implementation reports and the time taken in the scrutinized of Government Assurances and focuses attention on the delays and other significant aspects, if any, pertaining to them. Instructions issued by the Ministry of Parliamentary Affairs from time to time are to be followed strictly.

Reports of the Committees on Government

8.11 The department will, in consultation with the Ministry of Parliamentary Affairs, scrutinize the reports of these two committees for remedial action wherever called for.

Assurances Effect on Assurances on dissolution of the Lok Sabha **8.12** On dissoution of the Lok Sabha, all Assurances, promises or undertakings pending implementation are on scrutinized by the new Committee on Government Assurances for selection of such of them as are of considerable public importance. The Committee then Submits a report to the Lok Sabha with a specific recommendation regarding the Assurances to be dropped or retained for implementation by the Government.

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES (2017-2018)

(SIXTEENTH LOK SABHA)

SECOND SITTING (27.12.2017)

The Committee sat from 1500 hours to 1745 hours in Committee Room "D", Parliament House Annexe, New Delhi

PRESENT

Dr. Ramesh Pokhriyal 'Nishank'—Chairperson

Members

- 2. Shri Rajendra Agarwal
- 3. Shri Naranbhai Bhikhabhai Kachhadiya
- 4. Shri Bahadur Singh Koli
- 5. Shri A.T. Nana Patil
- 6. Shri C.R. Patil
- 7. Shri Sunil Kumar Singh

SECRETARIAT

1. Shri U.I	3.S. Negi	_	Joint S	ecretary	
2. Shri P.C	C. Tripathy	_	Directo	or	
3. Shri S.L	Singh	_	Deputy	Secretary	
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IV (a) Ministry of Human Resource Development (Department of School Education and Literacy)

- 1. Shri Anil Swarup, Secretary
- 2. Shri Maneesh Garg, Joint Secretary
- 3. Shri Sanjay Kumar, Joint Secretary
- 4. Shri Sachin Sinha, Joint Secretary

- 5. Ms. Meenakshi Jolly, Director
- 6. Ms. Surbhi Jain, Director
- 7. Shri Prem Prakash Gupta, Deputy Secretary
- 8. Ms. Rashi Sharma, Deputy Secretary

(b) Central Board of Secondary Education

- 1. Ms. Anita Karwal, Chairperson (CBSE & NCTE)
- 2. Shri Anurag Tripathi, Secretary
- 3. Dr. Biswajit Saha, Additional Director

V. Ministry of Parliamentary Affairs

Shrimati Suman S. Bara — Deputy Secretary
 Shri Anil Kumar — Under Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda to take oral evidences of the Ministry of Development of North Eastern Region (DoNER), Ministry of Defence (Department of Defence Production), Ministry of Food Processing Industries, Ministry of Human Resource Development (Department of School Education and Literacy) and Ministry of Parliamentary Affairs on various pending Assurances.

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- 8. Thereafter, the representatives of the Ministry of Human Resource Development (Department of School Education and Literacy) were called and the Committee took oral evidence on 10 pending Assurances of the Minstry (Annexure IV) pertaining to the period from the 10th Session of the 15th Lok Sabha to the 4th Session of the 16th Lok Sabha as mentioned below:—
 - L USQ No. 237 dated 14.03.2012 regarding 'Extension of RTE Act' (Sl. No. 1)
 - IL USQ No. 2985 dated 29.08.2012 regarding 'Extension of RTE Act' (Sl. No. 3)
 - III. USQ No. 3486 dated 12.02.2012 regarding 'Amendment in RTE Act' (Sl. No. 7)
 - IV. USQ No. 2323 dated 11.03.2015 regarding 'Extension of RTE Act' (Sl. No. 10)

The Ministry informed the Committee that the ground work for fulfilling the above mentioned four Assurances has been completed at their level. However, the matter is getting delayed as the decision has to be taken at the level of Minister/ Chairman. The Ministry further informed that there have been frequent changes at the Ministerial level and consequently at the post of the Chairman and hence the matter has been put on hold time and again. The Committee observed that nothing, much has been done after the setting up of the Sub- Committee. The Committee noted that since the matter is related to education system of the country, it needs to be given utmost importance and any lacunae that are identified, need to be addressed urgently. The Committee also noted that there has been a failure to get the task done from persons responsible. The Committee felt that changes at Ministerial level are a routine matter and should not come in the way of working of the Department. The Committee further emphasised that whenever a committee is constituted its report needs to be submitted in a timebound manner which should not be more than a month. The Committee were deeply concerned to note that even after six years of giving the first Assurance, the Assurances of such important nature have been kept pending. The Ministry reiterated that the required ground work has been done and the Hon'ble Minister has fixed the date of sitting of the committee as 11.01.2018. The Ministry assured the Committee that as soon as a decision is taken by the Committee, they would furnish the Implementation Report.

II. USQ No. 4190 dated 02.05.2012 regarding 'Vocational Education' (Sl. No. 2)

The Ministry informed the Committee that the Assurance pertained to non receipt of revised proposals for establishing new Government Vocational Junior Colleges (GVJCs) and strengthening of the existing GVJC from the Government of Odisha. The Ministry further informed the Committee that subsequently the revised proposals were received from the Odisha Government and these were reviewed and disposed of. The Ministry also informed that now no action is pending on their part. The Committee observed that the Ministry have done their part and the Assurance has been fulfilled. The Committee directed the Ministry to furnish the Implementation Report to be laid on the Table of the House.

III. USQ No. 464 dated 27.02.2013 regarding 'Registration of International Schools' (Sl. No. 4)

The Ministry informed the Committee that discussions on the subject are going on at various levels of the Government and hence the matter is getting delayed. The Committee were also informed that since the matter is sensitive in nature and involves international commitments/agencies, they have not been able to convey the information. The Ministry apologized for the delay in the matter. The Committee felt that there should be uniform rules/laws for all educational institutions in the country irrespective of whether they come under foreign or national Boards. The Committee expressed concern over the fact that some Institutions in the country are teaching/working in disagreement with what is prescribed in the curriculum. The Ministry assured the Committee that they would take requisite steps in the

matter and a decision in the matter will soon be taken. The Committee desired to be apprised of the initiatives taken by the Minsitry and progress made in the matter.

IV. USQ No. 611 dated 27.02.2013 regarding 'Impact of CCE' (Sl. No. 5)

The Ministry informed the Committee that the Right of Children to Free and Compulsory Education (Second Amendment) Bill, 2017 has been introduced in the Lok Sabha on 11.08.2017 and is pending in the House. The Ministry further informed that all actions on their part have been completed and at present, the Bill is with the select Committee. It is only after their decision that the Assurance would be completed.

V. USQ No. 3807 dated 20.03.2013 regarding 'Linguistic Minority Schools' (Sl. No. 6)

The Ministry informed the Committee that they have repeatedly been requesting the State Governments/UTs to provide inputs/information on the subject but they have got information from 17 States only. Information from other States/UTs is still awaited. The Ministry assured the Committee that they will collect the requisite information before the next sitting of the Committee. The Committee were concerned to find that dispite various efforts of the Government, States have not been providing the required information. The Committee felt that the Ministry should vigorously pursue the matter with the defaulting State Government to expedite the fulfillment of the Assurance. The Ministry assured the Committee that they will pursue the matter with the Chief Secretaries of various States and will also make them aware of the Committee's displeasure over the issue.

VI. USQ No. 3531 dated 12.02.2014 regarding 'Innovation Centre in DIET' (Sl. No. 8)

The Committee were informed that the Assurance has been implemented and communication to this effect has sent to the Ministry of Parliamentary Affairs and Lok Sabha Secretariat. The Committee noted that there has been a communication gap between the Ministry of Human Resource Development, Ministry of Parliamentary Affairs and the Lok Sabha Secretariat. The Committee were dismayed to note that the Ministry did not even care to ensure that the communication/letters reached the place we they were ther being sent i.e. the Lok Sabha Secretariat and the Ministry of Parliamentary Affairs. The Committee directed the Ministry to send the Implementation Report again to the Ministry of Parliamentary Affairs to be laid on the Table of the House and fulfill the Assurance to which the Ministry agreed.

VII. USQ No. 2782 dated 10.12.2014 regarding 'Education of Girls' (Sl. No. 9)

The Committee were apprised that the Assurance related to the schemes for improving the standard of education of girls in the country, particularly girls belonging to Dalit communities. The Ministry further informed the Committee that there are already various ongoing schemes and programmes of the Department for promoting the standard of education of girls and there is no action pending to be

taken regarding the same and hence the Assurance may be deleted. The Committee noted that since the Ministry already have schemes on the subject which are on going in nature and are being implemented, the Ministry are not required to go through the process of dropping the Assurance. Instead, the Committee urged upon the Ministry to furnish this information to the Ministry of Parliamentary Affairs in the form of Implementation Report to fulfill the Assurance.

9. A vebatim record to the proceedings has been kept.

The Committee then adjourned.

STATEMENT OF PENDING ASSURANCES OF THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF SCHOOLEDUCATION AND LITERACY) FROM 10TH SESSION OF 15TH LOK SABHA TO 4TH SESSION OF 16TH LOK SABHA

Sl. No.	SQ/USQ No. dated	Subject
1.	USQ 237 dated 14.03.2012	Extension of RTE Act
2.	USQ 4190 dated 02.05.2012	Vocational Education
3.	USQ 2985 dated 29.08.2012	Extension of RTE Act
4.	USQ 464 dated 27.02.2013	Registration of International Schools
5.	USQ 611 dated 27.02.2013	Impact of CCE
6.	USQ 3807 dated 20.03.2013	Linguistic Minority Schools
7.	USQ 3486 dated 12.02.2014	Amendment in RTE Act
8.	USQ 3531 dated 12.02.2014	Innovation Centre in DIET
9.	USQ 2782 dated 10.12.2014	Education of Girls
10.	USQ 2323 dated 11.03.2015	Extension of RTE Act

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES (2018-2019)

(SIXTEENTH LOK SABHA)

THIRD SITTING (04.01.2019)

The Committee sat from 1030 hours to 1050 hours in Chairman's Chamber, Room 133, Parliament House Annexe, New Delhi.

PRESENT

Dr. Ramesh Pokhriyal 'Nishank' — Chairperson

Members

- 2. Shri Rajendra Agrawal
- 3. Shri Anto Antony
- 4. Shri E.T. Mohammad Basheer
- 5. Shri Naranbhai Bhikhabhai Kachhadia
- 6. Shri Bahadur Singh Koli
- 7. Shri C.R. Patil
- 8. Shri K.C. Venugopal

SECRETARIAT

1. Shri P.C. Tripathy — Director

2. Shri S.L. Singh — Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following Eight (08) draft Reports without any amendments:

- (i) Draft Eighty-Third Report (16th Lok Sabha) regarding requests for dropping of Assurances (Acceded to)
- (ii) Draft Eighty-Fourth Report (16th Lok Sabha) regarding requests for dropping of Assurances (Not Acceded to)

- (iii) Draft Eighty-Fifth Report (16th Lok Sabha) regarding requests for dropping of Assurances (Acceded to)
- (iv) Draft Eighty-Sixth Report (16th Lok Sabha) regarding requests for dropping of Assurances (Not Acceded to)
- (v) Draft Eighty-Seventh Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Mines
- (vi) Draft Eighty-Eighth Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Micro, Small and Medium Enterprises
- (vii) Draft Eighty-Ninth Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Defence, (Department of Defence Production)
- (viii) Draft Ninetieth Report (16th Lok Sabha) regarding review of pending Assurances pertaining to the Ministry of Human Resource Development, (Department of School Education and Literacy)
- 2. The Committee also authorized the Chairperson to present the Reports during the current session of the Lok Sabha.

The Committee then adjourned.

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